

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD.

....

Original Application No. 553/2001

this the 17th day of May 2001.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman,  
Hon'ble Maj. Gen. K.K. Srivastava, Member (A)

G.K. Srivastava, Senior System Analyst, Diesel Locomotive Works, Varanasi, R/o DLW Colony, P.O. DLW, Varanasi.

Applicant.

By Advocate : Sri R.P. Pandey.

Versus.

Union of India through Chairman, Railway Board, Indian Railways, Rail Bhawan, New Delhi.

2. General Manager, Diesel Locomotive Works, Varanasi.

3. Financial Advisor & Chief Accounts Officer, Diesel Locomotive Works, Varanasi.

4. Chief Electrical Engineer, Diesel Locomotive Works, Varanasi.

5. Chief Personnel Officer, Diesel Locomotive Works, Varanasi.

6. Sri P.J. Arora, presently working as Data Base Manager in Senior Scale EDP Centre, Diesel Locomotive Works, Varanasi.

Respondents.

By Advocate : Sri K.P. Singh.

ORDER (ORAL)

JUSTICE R.R.K. TRIVEDI, V.C.

This O.A. has been filed challenging the order dated 31.8.2000 by which the representation/appeal of the applicant for proforma fixation of pay and stepping of pay in the senior scale as Senior System Analyst, has been rejected.

There are other connected claims also. The grievance of the applicant is that the respondent no.3 namely Financial Advisor and Chief Accounts Officer, Diesel Locomotive Works, Varanasi has dismissed the representation/appeal of the applicant by a short and cryptic order without giving any reason for not

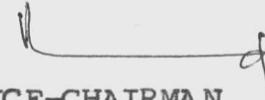


accepting the claim of the applicant. It is also submitted that rejection infact <sup>was</sup> by the General Manager, Diesel Locomotive Works, Varanasi, ~~and~~ which has been communicated by the respondent no.3. The learned counsel for the applicant has submitted that the representation of the applicant ought to have been decided by a reasoned order, which ~~had~~ <sup>been</sup> not done. We find substance in the submission made by the learned counsel for the applicant. Sri K.P. Singh, learned counsel for the respondents could not justify such disposal of the representation of the applicant by a short and cryptic order. In our view, the applicant is entitled for a direction to the respondents, to decide the representation afresh by a reasoned order.

2. The O.A. is accordingly allowed, in part. The order dated 31.8.2001 is quashed. The respondent no.2 is directed to decide the representation of the applicant by a reasoned order within a period of three months from the date of communication of this order. Incase the applicant has any additional ground to submit, it <sup>shall be</sup> ~~is~~ open for the applicant to file the same alongwith a copy of this order. No costs.



MEMBER (A)  
GIRISH/-



VICE-CHAIRMAN